

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Customs Appeal No. 55128 of 2013

[Arising out of Order-in-Original No. 12-RKB-CCE-NCH-2012
dated 31.07.2012 passed by the Commissioner of Customs, Central
Excise, New Delhi]

**Commissioner of Customs
New Delhi**

Appellant

Vs.

M/s. Lovneet Kaur

Respondent

Appearance:

**Shri M R Sharma, DR for the Appellants
Shri Dhruv Matta, Advocate for the Respondent**

CORAM:

**Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. B Ravichandran, Member (Technical)**

Date of Hearing/ Decision: 1.1.2018

FINAL ORDER NO. 50112 /2018

Per: Justice (Dr.) Satish Chandra:

The present appeal is filed against the Order-in-Original No.
12-RKB-CCE-NCH-2012 dated 31.07.2012 passed by
Commissioner of Customs.

2. None appeared on behalf of the respondent-assessee. Heard
Shri P Juneja learned representatives of the department.

3. After hearing the learned representative of the department and on perusal of material available on record, it appears that this appeal is a part of bunch of appeals. The Tribunal vide its ***Final order No. 54146-54155/2017 dated 19.6.2017 [CC, New Delhi vs Shri Bhai Gehla Singh and others]*** had remanded the matters to original authority.

4. In view of the above, we set aside the impugned order and remand the matter to the original authority with similar directions (supra).

5. In the result, appeal filed by the department is allowed by way of remand.

(Dictated and pronounced in the open Court)

(B Ravichandran)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

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